

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

APPEAL NO. 326 OF 2017

Dated: 31st July, 2018

**Present: Hon'ble Mr. I. J. Kapoor, Technical Member
Hon'ble Mr. Justice N. K. Patil, Judicial Member**

In the matter of:

Jala Shakti Ltd. Appellant(s)
Versus
Himachal Pradesh Electricity Regulatory Commission & Respondent(s)
Ors.

Counsel for the Appellant(s) : Mr. Raunak Jain
Mr. Vishvendra Tomar
h/f Mr. Buddy A. Ranganadhan

Counsel for the Respondent(s) : Mr. Manoj Kr. Sharma
h/f Mr. Pradeep Misra for R-1

Ms. Neha Garg
h/f Mr. Anand K. Ganesan for R-2

ORDER

Learned counsel for the appellant seeks three weeks more time to file rejoinder. Time is granted and he may take steps to file rejoinder along with IA on or before 23.08.2018 after serving copy on the other side.

List the matter on **12.09.2018**.

(Justice N. K. Patil)
Judicial Member

ts/tpd

(I.J. Kapoor)
Technical Member